

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:177
ANSWERED ON:27.02.2007
PROFIT/LOSS OF NTC MILLS
Fanthome Shri Francis

Will the Minister of TEXTILES be pleased to state:

- (a) the profit/loss of NTC mills during each of the last three years, mill-wise and State-wise;
- (b) the number of mills declared sick;
- (c) the details of the package announced for workers of these mills;
- (d) the land declared surplus as on date;
- (e) the details of such land sold so far, mill-wise and State-wise; and
- (f) the sale proceeds received during each of the last three years and current year so far, mill-wise and State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGO VAN)

- (a) The profit/loss of NTC mills during each of the last three years mill-wise and State-wise is at Annexure -A.
- (b) All the 119 NTC mills have been declared sick after techno-economic survey studies taken by Textile Research Associations (TRAs).
- (c) NTC has implemented Modified Voluntary Retirement Scheme (MVRS) w.e.f. 1.1.02. All those who were on the rolls of the Company as on date of the implementation and were covered under the definition of "Employee" including regular, permanent, badli, substitute, temporary, casual workers are eligible for MVRS. The benefits under the Scheme are as follows :
 - (i) Ex-gratia payment equivalent to 35 days for every completed year of service and 25 days for every year of the balance service left until superannuation. The compensation will be subject to a minimum of Rs.25,000/- or 250 days salary whichever is higher. However, this compensation shall not exceed the sum of the salary that the employee would draw at the prevailing level for the balance of the period left before superannuation.
 - (ii) In addition to above, there is an additional ex-gratia compensation of 100% of the eligible ex-gratia as above provided there was no wage revision after 01.01.1987 or 50% of the eligible ex-gratia amount as additional compensation in case there was no wage revision after 01.01.1992. Salary for the purpose will consist of Basic Pay + DA + HRA.
- (d) to (f) Details are given at Annexure-B.